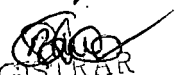
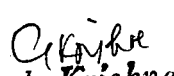


**In The Central Administrative Tribunal,
Jaipur Bench, Jaipur**

C.A./TA/MP. No. 539 /1993 (in T.A. No. 719/86)
Narain Prasad Versus U.O. & O.A.

Date of Order	Orders
	This is an TA A.P. (in T.A. No. 719/86) for Restoration of the T.A. No. 719/86, which was dismissed in default on 22-9-93. It is in order & <u>D.B.</u> Case. S.O. (5) of 14/10
<u>14-10-93</u>	Mr. R.N. Mathur - Counsel for the applicants Register & Put up in Court for admission on <u>19-10-93</u>  REGISTRAR C.A.T., JAIPUR
copy sent to the app. w/ Supp. cert (M. B. Singh) on vid 29.10.93 26/10/93	19.10.93 S.R.N. Mathur, counsel for the petitioner. Heard. This is an MP for restoration of the TA, which was dismissed in default on 22.9.93. We are satisfied with the reasons stated in this petition. We, therefore, restore the TA to its original position. Let the TA be listed for hearing on 17.11.93. The MP stands disposed of accordingly.  (O. P. Sharma) Administrative Member  Gopal Krishna Member (Judicial)